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By post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 23 / RTI
Dated 2nd February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Kishore Kumar,
502, Ashwin Mehta Park,
Athwa Lines, Surat.**

Ref: Your RTI application dated 15.01.2018 (Regd. Vide ID No. 19/18
dated 01.02.2018)

Sir,

With reference to the above, the information sought for is
provided herein below:

Reply to Query No. 1, 2 & 3: Information does not relate to
Gauhati High Court. No information in this regard is available.

Yours faithfully,

JA 2.2.18

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**


2/2/18

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2018/ 2A / RTI
Dated 3rd February, 2018

**From Smt. A. Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

**To Sri Sant Ram,
System Officer,
O/o the District & Sessions Judge,
Mandi, District Mandi, HP-175001.**

Sub: Furnishing of reply under RTI Act, 2005

Ref: RTI application dated 27.12.2017 (Regd. ID No. 04/18 dated 05.01.2018)

Sir,

With reference to the above, information pertaining to your queries are provided herein below:

Reply to query No. (a): Relevant documents (06 Pages) as available are enclosed herewith.

Reply to query No.(b): Copy of notification dated 09.03.2009, is enclosed herewith.

Reply to query No.(c) : Written Test was not held.

Reply to query No.(d) :

Name of Third party = New Horizons India Ltd. UGF, South Wing, NBFC Place, Bhisma Pitamah, New Delhi-110003)

Time period of contract = 12 (Twelve) months w.e.f date of joining of the technical persons at the actual place of posting.

Reply to query No.(e) : The current status of existing Technical Manpower under e-courts services (Permanent Posts), State of Assam are as under :

Sl. No.	Designation(s)	Sanctioned Post	Vacant Posts
01.	Senior Systems Officer	1	1
02.	Systems Officer	23	1
03.	Systems Assistant	46	34
Total		70	36

3/2/18

Reply to query nos. (f) & (h): Order dated 1st of July, 2016 is readily available at the Recruitment (Archive), Sl.No.271 of the Gauhati High Court website: www.ghconline.gov.in

Reply to query no.(g): Copy of Notification dated 10.09.2015 published in the Assam Gazette dated 16.09.2015, is enclosed herewith.

Enclo:(21 sheets) ,

Yours faithfully,

~~dt~~ 3.2.18

Registrar (Judl.) & PIO
Gauhati High Court, Guwahati

ofc

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV-1/2018/25 / RTI
Dated 3rd February, 2018

From: **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To: **Sri Hemendra Nath Deka,
H.No-43, J B Road,
Kanwachal,
PO-Silpukhuri, Dist-Kamrup(M),
Pin-781003.**

Ref: Your RTI application dated 01.02.2018 (Regd. Vide ID No. 18/18
dated 01.02.2018)

Sir,

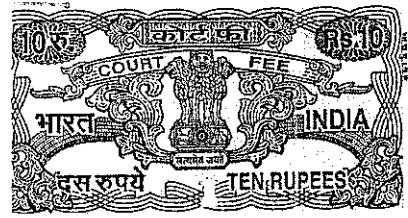
With reference to the above, copy of the extract of Register maintained in Filing Section for defective cases, showing transaction in respect of Writ Appeal Sl. No.300377, is enclosed herewith.

Yours faithfully,

AK 3.2.18

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

*Received
Dated
06/02/2018*



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FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2018/ 37 / RTI
Dated 17th February, 2018

From **Smt. A. Ajitsaria**
Registrar (Judl) & PIO
Gauhati High Court

To **Sri N I Mazarbhuiyan,**
H.No-9, Juri Path,
Christian Basti
Guwahati-5,

Ref: Your RTI application dated 12.02.2018 (Regd. ID No. 30/18, dated 17.02.18)

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through 'Court Fee', ought to have been paid through cash/Demand Draft/Pay order. The Demand Draft/IPO shall be in favour of Registrar General, Gauhati High Court & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(ii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Encl: Court Fee (*in original*)

AA 17.2.18

Registrar (Judl) & PIO

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 38 / RTI
Dated 17th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Kishore Kumar,
502, Ashwin Mehta Park,
Athwa Lines, Surat.**

Ref: Your RTI application dated 27.01.2018 (Regd. Vide ID No. 27/18
dated 17.02.2018)

Sir,

With reference to the above, the information sought for is
provided herein below:

Reply to Query No. 1: Rendering opinion, interpretation etc does
not fall under the purview of RTI Act, 2005.

Yours faithfully,

AA 17.2.18

Registrar (Judl) & PIO

AA 20/02/18

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By Post -

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 39 / RTI
Dated 17th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Kishore Kumar,
502, Ashwin Mehta Park,
Athwa Lines, Surat.**

Ref: Your RTI application dated 27.01.2018 (Regd. Vide ID No. 28/18
dated 17.02.2018)

Sir,

With reference to the above, the information sought for is
provided herein below:

Reply to Query No. 1,2,3,4 & 5: The information sought for is not
held or under the control of Gauhati High Court. Moreover, rendering opinion,
interpretation etc does not fall under the purview of RTI Act, 2005.

Yours faithfully,

JA 17.2.18

Registrar (Judl) & PIO

JA 29/02/18

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By post.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 40 / RTI
Dated 20th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Krishan Kumar Soni,
Principal Office-Sukul Dehan,
Post-Dhangaon,
District- Rajnandgaon, Chhatisgarh**

Sub: Your RTI application dated 21.12.2017 (Regd. Vide ID No. 29/18
dtd 17.02.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)-44 dtd 04.02.18 of
the Section Officer & CAPIO, Ministry of Law & Justice
(Department of Justice), Government of India.

Sir,

With reference to the above, this is to inform you that information
in respect of your queries not being available; information could not be
transmitted.

Yours faithfully,

~~JA~~ 20.2.18

Registrar (Judl) & PIO

22/2/18

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By post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 41 / RTI
Dated 20th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Dipak,
10/71, Gayatrinagar,
Near- Narayannagar,
Manjipura Road,
Nadiad, Gujarat
Pin-387001**

Sub: Your RTI application dated 31.10.2017 (Regd. Vide ID No. 26/18
dtd 15.02.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)-01 dtd 29.01.18 of
the Section Officer & CAPIO, Ministry of Law & Justice
(Department of Justice), Government of India.

Sir,

With reference to the above, information pertaining to category
wise details of Judges of Hon'ble Gauhati High Court is provided herein below:

General	SC	ST	OBC	TOTAL
14	Nil	4	Nil	18

As already intimated vide memo No. HC. XXXV- 4/2018/31/RTI
dated 17.02.2018, a copy of your RTI application has been forwarded to the
Judicial Department, Govt of Assam for furnishing information with regard to
category wise data of Public Prosecutor in High Court.

Yours faithfully,

20.2.18

Registrar (Judl) & PIO

22/2/18

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By, for

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 42 / RTI
Dated 20th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Shahnawaz Khan,
C/o-Ved Pal Singh,
Enrt No.D161/90,
Advocate, Ch No. D-722,
Karkardooma Court,
Delhi-110032**

Sub: Your RTI application dated 12.09.2016 (Regd. Vide ID No. 25/18
dtd 15.02.2018)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 30.01.18 of the
Section Officer & CAPIO, Ministry of Law & Justice (Department of
Justice), Government of India.

Sir,

With reference to the above, information pertaining to Query No.2
and Query No. 5, is provided herein below:

Reply to query No.2 & 5 : Information is not available.

As intimated earlier vide memo No. HC. XXXV-4/2018/33/RTI
dated 17.02.2018, your RTI application dated 12.09.2016 in respect of query
No.1,3 & 4 has been forwarded to the Judicial Department, Govt of Assam.

Yours faithfully,

JA 20.2.18

Registrar (Judl) & PIO

JA
20.2.18

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 43 / RTI

Dated 21st February, 2018

From **Smt. A. Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri. Rajdeep Ghosh,
House No.-SMB-65,
Vill-Karati Gram,
PO- Rongpur, Cachar,
Pin-788009, Assam..**

Sub: RTI

Ref: Your RTI application dated 03.02.18 (Regd. ID No. 24/18 dated 15.02.18)

Sir,

With reference to the above, Photo-copy of OMR-Answer sheet in respect of you⁷⁵⁴¹ for Assam Judicial Service, Grade-III Examination held on 17-12-2017, is enclosed herewith.

Yours faithfully,

Encl: (1 sheet)

21.2.18
Registrar (Judl.) & PIO

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By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 44 / RTI
Dated 22nd February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Mahender Dev Sharma,
Yamuna Bazar, Bagpat,
Uttar Pradesh**

Sub: Your RTI application dated 13.12.2017 (Regd. Vide ID No.32/18
dtd 20.02.18)

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)-02 dtd 30.01.2018
of the Section Officer & CAPIO,,Ministry of Law & Justice
(Department of Justice), Government of India.

Sir,

With reference to the above, information pertaining to Query
No.1 to 3, is provided herein below:

Reply to query No.1 & 3 : Information is not available and hence
cannot be provided.

Reply to query No. 2 : Does not relate to Gauhati High Court.

Yours faithfully,

AA 22.2.18

Registrar (Judl) & PIO


22.2.18

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By post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 45 / RTI
Dated 26th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Sanjay Sharma,
102, Social Worker,
Narayan Tower, F Block,
Rajajipuram, Lucknow,
Uttar Pradesh-226017**

Sub: **Furnishing of Information under RTI Act,2005**

Ref: **Forwarding letter No. 15011/96/2016-Jus (AU)-02 dtd 30.01.2018
of the Section Officer & CAPIO, Ministry of Law & Justice
(Department of Justice), Government of India.**

Sir,

With reference to your RTI application dated 13.12.2017, copy of which received on 20.02.2018 (Regd. ID No.31/18), information pertaining to query nos.1 & 2 are provided herein below:

Reply to query No.1:

Sl. No.	Name of the Court(s)	Pendency as on 31.01.2018
1	Gauhati High Court (Principal Seat) at Guwahati	28528
2	Gauhati High Court, Kohima Bench	410
3	Gauhati High Court, Aizawl Bench	376
4	Gauhati High Court, Itanagar Bench	1220

Pendency Data in the sub-ordinate courts under the Gauhati High Court

Sl. No.	Name of the State(s)	Pendency as on 31.01.2018
1	ASSAM	282650
2	NAGALAND	4750
3	MIZORAM	5340
4	ARUNACHAL PRADESH	9869

Handwritten signature and date: 27/02/18

Reply to query No. 2 :

Sanctioned strength of Judges	Working Strength of Judges	Vacancy
24	18	06

Yours faithfully,

Handwritten signature and date: 26.2.18

Registrar (Judl) & PIO

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 46 / RTI

Dated 27th February, 2018

From **Smt. A. Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Smt. Sneha Agarwal,
Hijuguri, near Gate No.1 Assam,
Tinsukia, Pin-786192,
Assam**

Sub: RTI

Ref: Your RTI application dated 12.02.18 (Regd. ID No. 33/18 dated 20.02.18)

Sir/Madam,

With reference to the above, Photo-copy of OMR-Answer sheet in respect of yourself (Roll No.4481), for Assam Judicial Service, Grade-III Examination held on 17-12-2017, is enclosed herewith.

Yours faithfully,

Encl: (1 sheet)

JA 27.2.18

Registrar (Judl.) & PIO

27/2/18

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 47 / RTI
Dated 28th February, 2018

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **1. Sri Dhrubajyoti Dutta,
President, UAPSP
2. Sri Pulin Chandra Bora,
Secretary, UAPSP,
C/O UAPSP
Jorhat Zilla Somittee,
MG Road
District Jorhat, Assam**

Sub: Furnishing of Information under RTI Act, 2005

Ref: Forwarding letter No. JDJ.11016/17/2018-ESTT-JUDI-Judicial/6
dtd 05.02.18 of the SPIO-Cum-Joint LR & Joint Secretary to
the Govt. of Assam

Sir(s),

With reference to your RTI application dated 28.12.2017,
copy of which received on 09.02.2018 (Regd. ID No.23/18), information
pertaining to your query are provided herein below:

Reply to query No.1: Status of category wise vacant posts
pertaining to the Gauhati High Court (Principal seat) at Guwahati—

Category	No. of Vacant Posts
Grade-III	9
Grade-IV	17

Reply to query No.2 & 3: Information not related to the Principal
seat of Gauhati High Court.

Yours faithfully,

28.2.18

Registrar (Judl) & PIO

Memo No. HC. XXXV - 4/2018/ 47 /RTI Dated 28th February, 2018
Copy for information to:

1. The SPIO-Cum-Joint LR & Joint Secretary to the Govt. of Assam, Judicial
Department, Judicial Branch, Dispur Guwahati-6

28.2.18

Registrar (Judl) & PIO

28/2/18